

purpose of conducting a survey of the rail-way-line, that is, the Kharda-Bolangir line via Phulbani Railway-line. I am making this request because Phulbani District is a backward and tribal District. Also, there is no industry. Therefore, I would request the hon. Minister that priority should be given to include the Phulbani District in the Railway Project of Kharda-Bolangir line via Phulbani.

Sir, I thank you very much for having given me this opportunity to speak.

SHRI EBRAHIM SULAIMAN SAIT (Ponnani): Sir, you are aware the House is going to adjourn very soon and only two working-days are left. You are also aware that a Delegation of NIC and Members of Parliament had gone to Ayodhya last month on the 7th and that Delegation submitted a report to the Home Minister on the 27th of last month. Therefore, I would urge upon the Government and demand that keeping in view the opinion of the entire House the report should be placed on the Table of the House. Further, before the House adjourns, the matter should be discussed in Parliament. This report should be discussed in Parliament. It is very important. Effort has to be made to see that it is discussed in this House.

MR. SPEAKER: This matter was discussed and we wanted to know from the Home Ministry whether this is going to be discussed on the floor of the House. What was told to me by the Home Minister was this is exactly the point on which the Committee had gone there and made a report- there is a Contempt proceedings pending in the Court. He wanted to know from me whether this can be discussed or not.

We tried to solve this problem. And I was told that on 8th, the Supreme Court or High Court, was going to hear the contempt proceedings. And if the same thing is involved in it, we rather that we should not take it up, at least, upto 8th. And after the decision is given, within two days time, we can decide as to what is to be done.

SHRI CHANDRA JEET YADAV (Azamgarh): It is a matter that...

MR. SPEAKER: I just explained it to you.

SHRI CHANDRA JEET YADAV: Sir, I entirely agree with you. In view of this contempt proceedings pending in the Supreme Court or High Court, one can understand that the issue should not be discussed on the floor of the House. But it does not bar the presentation of the report on the Table of the House. After a long discussion, on the basis of consensus of this House, it was decided that a Parliamentarians Committee along with the National Integration Council's Sub-Committee should go and visit the spot. Now that report has been submitted. Now the attitude which the U.P. Government is taking is that they are openly coming out, almost every week in the press, that they do not attach any importance to that Committee's report they will not cooperate with that Committees. They did not fully cooperate in giving the necessary papers and map which the Committee wanted to know.

Therefore, what I am requesting is that, today is 8th and may be the Supreme Court or High Court will take a view. You should direct the Home Minister to place the report on the Table of the House, in case the House decides to discuss it. (*Interruptions*)

SHRI CHANDRA JEET YADAV: You can say what you want to say.

[*Translation*]

SHRI MADAN LAL KHURANA (South Delhi): Their allegations are politically motivated.....(*Interruptions*).....

SHRI CHANDRAJEET YADAV: I am not levelling any charges, I am stating the facts.

SHRI BHAGWAN SHANKAR RAWAT (Agra): A false propaganda is being carried out. (*Interruptions*)

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, the report had to be submitted, otherwise everything becomes a mockery. We want the report to be placed on the Table of the House. Otherwise, the Parliament becomes meaningless.

[Translation]

SHRI MADAN LAL KHURANA: Mr. Speaker Sir, that day Vajpayeeji had said that they were prepared for a discussion. Let their report come and our report should also come and the entire decision should be taken according to those...
(Interruptions)

MR. SPEAKER: If any statement comes and it is refuted by one member then it is enough. You have done that.

SHRI HARIN PATHAK: (Ahmedabad): Mr. Speaker, Sir, this house should not be used to make any allegation against any party. But this is being done repeatedly...
(Interruptions)

MR. SPEAKER: All right you have refuted it. This is enough. You are complicating it, without any purpose. (Interruptions)

[English]

SHRI A. CHARLES (Trivandrum): Sir, on this issue, kindly give me one minute.

SHRI CHANDRAJEET YADAV: Therefore, my request is that let the report be placed on the Table of the House. And in the light of the judgement of the Supreme Court, if necessary, we discuss it either on 10th or on 11th. Therefore, let the report be placed on the Table of the House. That is my demand. And I am asking for the report to be placed on the Table of the House.

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir there was a meeting of the Leaders of various parties and in which it was decided that the Government will present the report and as far as I remember even the leader of the Opposition was not against it and it was the opinion that the report should be presented.

SHRI LAL KRISHNA ADVANI (Gandhinagar): I said at that time that

[English]

"If it should be laid on the Table, then both reports should be laid. Normally, it is not a Parliamentary Committee, and, therefore, it cannot be laid."

It was agreed that both will be circulated.

[Translation]

SHRI RAM VILAS PASWAN: I had put one condition, but I said that they were not against the laying of this report.

SHRI L.K. ADVANI: We had an objection regarding holding a discussion on it.

SHRI RAM VILAS PASWAN: Mr. Speaker, Sir, both the committees had given their reports in March and these have not been on the Table till now. It was a sponsored committee from the Government side. The report has come. The home minister has no objection to it. On that day, we had said that this should be decided as to how a discussion will take place on it, or should there be no discussion at all. But when the report has come and its gist has been published in all the newspapers, we do not know whether that gist is right or wrong, authentic or not authentic. In such circumstances.....

MR. SPEAKER: Paswanji, if you listen to me then there will be no need to ask all that

whatever you are asking. They have told me that requisite number of copies are being made and are being kept in the library also. These copies are being sent to all the members also.

SHRI RAM VILAS PASWAN: What is the difficulty in presenting it here.

MR. SPEAKER: After that, if it is necessary it can be presented here as well after 8th of this month.

SHRI RAM VILAS PASWAN: When this report can be kept in the library, then what is the difficulty in laying it on the table of the House, we are not able to understand this. What objection does the Government have in laying that report here on the table?

MR. SPEAKER: The Report is being sent to all the members as well.

(Interruptions)

SHRI MADAN LAK KHURANA: Mr. Speaker Sir, you allow to hold a discussion, but such a thing should not happen. You should gest both the report discussed over here. *(Interruptions)*

MR. SPEAKER: You may kindly sit down. I have not allowed you.

(Interruptions)

MR. SPEAKER: When I am on my legs you may sit down. All the time you do like that. *(Interruptions)*

[English]

SHRI SOMNATH CHATTERJEE (Bolpur): There is no doubt that the Home Minister has offered to place it in the Library. It must be placed here, on the Table of the house also. *(Interruptions)*

MR. SPEAKER: After 8th May, we will see, what is to be done.

(Interruptions)

SHRI BASUDEB ACHARIA (Bankura): Why can this report not be placed on the Table of the House? The Government should clarify this.

[Translation]

SHRIMATI KRISHNA SAHI (Begusarai): Mr. Speaker, Sir, I have your portetion and I would like to make a request regarding one of our colleagues. *(Interruptions)*.

MR. SPEAKER: Shrimati Sahi, I am not allowing this. Please take your seat. This is not going on record.

*(Interruptions)**

SHRI BASU DEB ACHARIA: Why can this report not be placed on the Table of the House?

MR. SPEAKER: I am on my legs. Please sit down. Shri Acharia. All the time you are doing like this.

(Interruptions)

[Translations]

MR. SPEAKER: I am requesting you that I am not allowing anyone to say anything about any lady whether she belongs to this House or is an outsider and if she does not come within the purview of Governmental activities, then I would not like to say anything about her. I shall made sure that the floor of this house is not used for such a purpose. It is my request to you not to raise this kind of a matter here.

(Interruptions)

[English]

MR. SPEAKER: Madam, you can understand this. Please sit down.

(Interruptions)

SHRI BASU DEB ACHARIA: Will the Parliamentary Affairs Minister clarify as to why this cannot be placed on the Table of the House?

MR. SPEAKER: After 8th May, we will see, what is to be done.

[Translation]

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir I would like to draw your attention to a very big incident...*(Interruptions)*...

KUMARI VIMLA VERMA (Seoni): Mr. Speaker, Sir, I would also like to say something on this subject...*(Interruptions)*

MR. SPEAKER: This question is not related to any lady...*(Interruptions)*...

SHRI RAJNATH SONKAR SHASTRI: The Cariappa Marg in the Varanasi cantonment area, which was a thoroughfare earlier has been closed for General public. This path has been there since the Vedic period...*(Interruptions)*...

[English]

MR. SPEAKER: This is not going on record. Madam, you should sit down.

*(Interruptions) **

SHRIMATI CHANDRA PRABHA URS (Mysore): They are not worried about the safety of our colleague, a lady Member of this House. But, we are worried about her safety.

(Interruptions)

MR. SPEAKER: This is not necessary. It can necessary. It can be said against anybody. It should not be allowed like this.

[Translation]

SHRI RAJNATH SONKAR SHASTRI: This parts has been there not only since Vedic times, but since ages...*(Interruptions)*

MR. SPEAKER: It is not as if any lady will get insulted merely by your saying so. You try to understand this delicate matter, nobody knows it better than you.

KUMARI VIMLA VERMA: Mr. Speaker, Sir, why don't you listen to me *(Interruptions)*

MR. SPEAKER: I know it, as you have come and tole me in my office what you are going to say, but I am not allowing you to raise it. You should listen to me... *(Interruptions)*

SHRI MOHAN SINGH (Deoria): Mr. Speaker, Sir, why are you so serious at the fag end of the sessiop.

MR. SPEAKER: If anything is said about you, I must get serious.

(Interruptions)

SHRI RAJNATH SONKAR SHASTRI: I am talking about Cariappa Matg in Varanasi. This road has been there since the Vedic times. In the 'Kashi' chapter of the 'Brahma Purana', this road has been known and has been famous as Panchkosi and Antargrahi. Even today, every year, every day tow-there lakh people go through this road and they fulfill their religious rituals. Besides this, those people who come to Kashi from the various parts of the country, travel through this route and fulfill their religious ceremonies.

Sir, a temple of the goddess Phoolshwari is situated here. It is the only temple of its kind in Uttar Pradesh. There is a pond. There goes a saying about the pond that if a man takes a bath in this pond, his skin diseases like leprosy are cured. Thousands of people come here to have a darshan. People from foreign countries like Mauritius.